

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.104  
**TP/5(AHM)2022**  
in  
**CP/351(HC)2015**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Smruti Offset Pvt Ltd  
V/s  
Tripoly Studio Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 14/05/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Pratik Thakkar, Adv.  
For the Respondent : Ex. parte

**ORDER**

This case was reserved by this Tribunal vide order dated 30.04.2024 after hearing the submission of the learned counsel for the Operational Creditor ex-parte.

Yesterday on 13.05.2024 a withdrawal purshish was filed by mentioning before the Bench vide inward diary no. 4046 dated 30.05.2024 containing the settlement agreement arrived between the Operational Creditor and the Corporate Debtor.

This case is listed today on our Board at serial no. 104 in view of the withdrawal purshish filed by the Operational Creditor along with settlement agreement. Hence, withdrawal is allowed.

Accordingly, **TP/5(AHM)2022** is dismissed as withdrawn being settled out of Court.

File be consigned to records.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**